

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/021/00160/2019
Date of Order : 15-02-2019

Between :

1. C. Vijay Kumar S/o C. Shankaunth Kumar,
Age 43 , Occ : Casual worker (Group-C),
Ranga Reddy Division, Commissionerate,
R/o H.No.15-3-273, Gowliguda Chamman,
Gurudwara, Hyderabad.
2. M.Rajender Kumar S/o BHarath Singh,
Age 60, Occ : Contingent Worker/Casual Worker
(Group-C), R/o 1-1-286/15, Bapunagar,
Chikkadpally, Hyderabad.Applicants

AND

1. Union of India
Rep by the Chief Commissioner,
Central GST and Customs,
Hyderabad Zone, Basheerbagh,
Hyderabad.
2. The Principal Commissioner of Central
GST, Hyderabad Commissionerate,
L.B. Stadium Road, Basheerbagh,
Hyderabad.Respondents

Counsel for the Applicants : Mr. J. Sudheer
Counsel for the Respondents : Mr. D. Radhakrishna, Addl.CGSC

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER
THE HON'BLE MR.B.V.SUDHAKAR, ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr.Justice R.Kantha Rao, Judicial Member)

Heard Mr. Joy representing Mr. J. Sudheer, learned counsel for the applicants and Mr. D. Radhakrishna, learned Additional Standing Counsel for the respondents.

2. The applicants are working as Contingent Casual Workers in the office of Chief Commissioner/Assistant Commissioner of Central GST and Customs. They completed more than 15 years of service in the Department as Contingent Casual Workers in anticipation of regularization. Similarly situated employees approached this Tribunal by filing OA 612/2011 before this Tribunal. The Tribunal allowed the OA and they were granted Temporary Status. Therefore, the applicants claim that they are fully eligible for grant of Temporary Status on completion of 240 days of service from the date of their initial engagement. They also state that they are covered by the order of the Hon'ble High Court of Judicature at Hyderabad in W.P.No.1208 of 2000 which was confirmed by the Hon'ble Supreme Court, wherein similarly situated employees were granted Temporary Status. The applicants submitted representations during the years 2014-2019. But there is no response from the respondents.

3. In the circumstances, we are of the view that this OA can be disposed of directing the respondents to dispose of the representations submitted by the applicants and confer the same benefit which was conferred on the candidates mentioned in the Establishment Order (N.G.O.) No.14/2019, dated 16.01.2019, within a period of eight weeks from the date of receipt of this order.

4. The OA is accordingly disposed of at the admission stage. There shall be no order as to costs.

(B.V.SUDHAKAR)
ADMINISTRATIVE MEMBER

(JUSTICE R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 15th February, 2019.
Dictated in Open Court.

